



2026:DHC:4747-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 2679/2022

SUMIT SHARMA

.....Petitioner

Through: Mr. Arvind Kumar Shukla,
Advocate.

versus

UNION OF INDIA AND ORS.

.....Respondents

Through: Mr. Rishabh Sahu, SPC with
Mr. Sameer Sharma, Advocate.
Major Anish Muralidhar Army.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

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21.05.2026

C.HARI SHANKAR, J.

CM APPL. 8335/2026 (Directions)

1. This application seeks directions to the respondents to properly implement judgment dated 10 October 2025 passed by this Court in WP(C) 2679/2022.

2. In the said judgment, we had set aside the cancellation of the petitioner's candidature for recruitment to the Indian Army and had further directed that the petitioner would be entitled to all consequential reliefs available in law.

3. In the interregnum, we are informed by Major Muralidhar that the Agniveer Scheme had come into being and that, today, recruitment



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into the Army is only under the Agniveer Scheme, and that an Agniveer is retained for four years after which his case would be considered for fitness for regular recruitment in the Army.

4. Major Muralidhar also points out that, though the Agniveer Scheme is available only to candidates between the ages of 17 and 21 ½ years, in view of the order passed by this Court, the respondents have agreed to give age relaxation to the petitioner. He has also drawn our attention to the communications in this regard dated 12 November 2025, 17 November 2025 and 11 December 2025 annexed with the application.

5. In that view of the matter, as there is presently no scheme for entry into the Indian Army, except the Agniveer Scheme, we are of the opinion that no contrary directions can be issued by this Court to the respondent.

6. We, therefore, agree that the order of this Court stands complied with. However, we clarify that at the expiry of four years the petitioner's case should be considered for regular recruitment into the Army.

7. The application is disposed of accordingly.

C.HARI SHANKAR, J

OM PRAKASH SHUKLA, J

MAY 21, 2026/pa